

seized, with number of cases booked during the years 1989 and 1990 (upto 30.11.1990), as given below, indicate that smuggling ac-

tivity thorough Indian territory has decreased during the year.

	1989		1990	
	Kg.	No. of Cases	Kg.	No. of Cases
1	2	3	4	5
Opium	4855	1658	1589	405
Heroin	2714	1248	1710	706
Ganja	54463	3612	17076	1080
Hashish	8179	687	4636	482
Cocaine	3	23	1	2
Methaqualone	887	75	1813	53

(c) The Central Government Organisation such as the Customs and Central Excise Collectrates and the Border Security Force, have been asked to maintain vigilance, and the State Govt., which shares the enforcement responsibilities, has been advised to create Special Narcotics Cells in the State Police.

Women Judges in various High Courts

420. SHRIBALVANT MANVĀR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of women judges in the various High Courts; court-wise;

(b) whether adequate number of vacancies are not being filled up from amongst senior lady advocates; and

(c) if so, steps being contemplated in this regard?

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): (a) A Statement giving the required information is given below.

(b) and (c). The Chief Justices of High Courts and the State authorities have been addressed by the Union Law Minister requesting them to locate suitable women from the Bar to give them adequate representation in the High Courts. Recommendations received from the Chief Justices of the High Courts and the State authorities for appointment of women Judges are given due consideration by the Central Government.

STATEMENT

<i>Sl. No.</i>	<i>Name of High Court</i>	<i>Number of Women Judges</i>
1	2	3
1.	Bombay	1
2.	Calcutta	2
3.	Delhi	4
4.	Gauhati	1
5.	Himachal Pradesh	1
6.	Madras	1
7.	Orissa	1
8.	Patna	1
9.	Rajasthan	2
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Assets of Corporations

421. SHRI MOHANBHAI SANJIBHAI DELKAR: Will the Minister of COMMERCE be pleased to state:

(a) the total assets of (i) The State Trading Corporation; (ii) The Spices Trading Corporation; (iii) The Minerals and Metals Trading Corporation and (iv) the Projects and Equipment Corporation;

(b) whether these Corporations have acquired any property during the last one year;

(c) the guiding principles these Corporations generally adopt while acquiring new/existing property; and

(d) whether any of these Corporations

are in possession of any disputed property?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SHANTILAL PURUSHOTTAMDAS PATEL):

(a) The total assets of STC, STCL, MMTc and PEC as on 31.3.90 are Rs. 48.15 crores, Rs. 9.26 lakhs, Rs. 24.90 crores and Rs. 1.07 crores respectively.

(b) Only STC and MMTc acquired the property of the value of Rs. 5.61 lakhs and Rs. 0.58 crores respectively during the last one year.

(c) STC and MMTc acquired the property by inviting offers through advertisements and after following the established procedure for the purpose.

(d) None of the Corporations as in (A)